MINISTRY OF RAILWAYS/ उपनंत्र, (SHRI MOHD. मत्रालय SHAFI QURESHI) : (a) and (b) A statement of cases pending in the Calcutta High Court on is placed on the Table of the Sabha.

## STATEMENT

(a) The annual out-turn of wagons in the country during the last three years was as under :

(Figures in terms of 4-wheelers)

Year	Annual out-turn		
		(excluding export)	
1968-69		16476	
1969-70		1*918.5	
1970-71		11125	

(h)Procurement of for wagons Indian Railways is programmed to cor respond with the anticipated traffic fore cast during the Five Year Plan period. Annual programming is phased to even out production load and is not connect ed to any fixed demand as such in any be filled without delay. particular year.

under the Ministry of Foreign Trade.

last three years as obtained from that Ministry are :

Year		Quantity
1968-69		M07
1969-70		24
1970-71		108*

\*Excludes shipment of about 200 wagons in knocked down condition as part of 1000 wagon order from Hungary.

## t PENDING CASES IN THE CALCUTTA HIGH COURT

\*258. SHRI KALYAN ROY : Will the Minister of LAW AND JUSTICE/ विधि और न्याय मंत्री be pleased to

state :

whether it is a fact that the largest number of cases in the country is pending in the Calcutta High Court; £ so, the number of cases pending till April 1971; and

the details of the steps taken so far to improve the functioning of the Calcutta High Court?

fTransferred from the 3rd June, 19.7.1.

[ JUSTICE (.SHRI

I H. R. GOKHALE) : (a) Yes, Sir. The j number 1st January, 1971 was 75,733. Information regarding pendency till April 1971 is not readily available.

to Questions

(b) A statement is laid on the Table of the House.

## STATEMENT

In December 1967 the State authorities were advised to take the following measures for the speedy disposal of cases :

(i) The judge strength should be increased to the extent necessary taking into account the institutions and disposals and volume of casearrears pending disposal.

(ii) The vacancies in the High Court should

(iii) Whenever a serving Judge is diverted to Export of wagons has mainly been through other duties and is not likely to come back to the State Trading Corporation which works the. High Court within six months, an Additional or ad-hoc Judge should be appointed in his The figures of export of wagons during the place so that the work in the High Court does

> Consequently, the Judge strength of the Calcutta High Court has been increased from 32 to 39 during the last three years. Nine posts of Additional Judge have also been converted into posts of permanent Judge.

> A Committee under the Chairmanship of a former Chief Justice of India has been appointed to go into the problem of arrears in the High Court and to suggest other remedial measures. The Committee is also expected to suggest such changes in the legal procedures as may be necessary for the speedy disposal of cases. Further steps to reduce the arrears in the High Courts, including the Calcutta High Court, will be taken in the light of the recommendations of the Committee.

The Law Commission has suggested certain specific amendments to the Code of Civil Procedure, 1908, in its Twenty-Seventh Report with a view to eliminating or minimising delays in I civil litigation and thereby reducing costs. A Bill further to amend the I Code to give effect to the amendments 43

The Law Commission has also made a number of recommendations for the amendment of procedural law in criminal matters. Most of them have been accepted by Government and a Bill for the revision of the Code of Criminal Procedure is now before a Select Committee of Parliament.

## मध्यावधि चुनावों के दौरान मत-पत्र गिननें के तरोके में संशोधन

\*453. आ) निरंजन वर्मा :

श्वीलाल आडवाणीः

श्री सुन्दर सिंह भंडारी :

श्री मान सिंह वर्माः

श्रो ना० कृ० झेजवलकर ः

क्या विधि और स्थाय संत्री थह बताने को कुपा करेंगे कि :

(क) क्या यह सच है कि गत लोक सभा चुनावों के दौरान चुनाव आयुक्त ने मत-पत्र गिनने के तरोके में महत्वपूण संघोधन किया थाः

(ल) क्या ऐसा करने से पूर्व इस मामले में विभिन्न र अनोतिक दलों के विचार जानने के लिए कोई परिपत्र जारो किया गया था अथवा क्या उनसे परामर्श करने के लिए कोई बैठक ब्लाई गई थो ;

(ग) किन-किन व्यक्तियों अथवा दलों ने मुलतः ऐसे संशोधन का सुझाव दिया और कौन-कौन से राजनैतिक दल इस संशोधन के विरुद्ध थे ;

(घ) क्या सरकार इस संशोधन को वाणस लेने का विचार रखतो है ;

(ङ) क्या सरकार इन सम्बन्ध में राज-गौतिक दलों की बैठक बुलाने का विचार रखती है ; और

(च) यदि हां, तो उक्त बैठक के कब तक बुलाये जाने को संभावना है ? to Questions

\*453. SHR[ NIRANJAN VARMA : SHRI LAL K. ADVANI : SHRI SUNDAR SINGH BHANDAR1

> SHRI MAN SINGH VARMA : ' SHRI N. K. 3HEJWAI KAR :

Will the Minister of LAW AND' JUSTICE/ विधि और न्याय मंत्री be pleased to state :

(a) whether it is a fact that the Elec tion Commissioner made significant modification in the method of counting of ballot papers during the last Lok Sabha elections;

(b) whether before doing so, any circular was issued to ascertain the views of various political parlies in the matter or whether any meeting was call ed for consulting them;

the names of the persons of parties who initially suggested such a modification and the names of the political parties which were against this modification ;

whether Government propose to withdraw this modification;

whether Government propose to-call a meeting of politk;!! parties in this regard ; and

(f) if so, the time by when the said meeting is likely to be convened ?]

विधि और स्याय मंत्रीं (श्री एच० आर० गोखले): (क) से (ग) निर्वाचन आयोग से प्राफा सिफारिशों के आधार पर निर्वाचनों का संचालन निथन, 1961 में यथोचित संशोधन करके, गणन प्रक्रिधा में परिवर्तन किए गए । निथमों के संशोधन के लिए इस प्रकार अंग कृत प्रक्रिया, अभो तक अंग कृत प्रक्रिया से किसी प्रकार भिन्न नही है और न निर्वाचनों के संचालन को श सित करने वाला विधि में काई ऐसी व्यवस्था है कि राजनीतिक दलों से पहले परा-मर्श किए बिना निथमों में संशोधन नहीं किया जा सकता । निर्वाचन आयोग ने विचार किया

†[ ] English translation.